

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 57 of 2013

Dated : 15th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s): **Mr. Hasan Murtaza**
Mr. Anurag Sharma
Mr. Aditya Panda

Counsel for the Respondent(s): **Mr. Buddy A. Ranganadhan with**
Ms. Richa Bharadawaja for R-1
Mr. Raksh Pal Abreel, Rep. for R-8

ORDER

Mr. Buddy A. Ranganadhan, Learned Counsel for the Respondent – 'Commission' undertakes to file vakalatnama. The Learned Counsel for the Appellant submits that all the Respondents have been served and Affidavit of service has been filed.

It is noticed that public notice has been issued. Mr. Raksh Pal Abrol, Representative on behalf of Respondent no. 8 wants to file the reply. He is directed to file the reply in the Registry after serving copy on the other side.

Post the matter on **23.05.2013.**

(Rakesh Nath)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson